

CC No. 179/02  
in  
CA No. 725/02

1.8.03


Hon. Mr. Justice R.R.K. Trivedi, V.C.  
Hon. Mr. D.R. Tiwari, A.M.

Heard Sri S.P. Singh, learned counsel for applicant and Sri G.R. Gupta, learned counsel for respondents.

As the selection for the post of EDBPM has already been completed and another person has been appointed, which has been questioned in CA No. 1013/02, no useful purpose shall be served if this contempt petition is kept pending. The interim order dated 18.6.02 cannot be implemented as the selection is already over.

In the circumstances the contempt application is rejected and the notices issued are discharged. No cost.

~~Tiwari~~  
A.M.

  
V.C.

